

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 131 OF 2015 & IA NO. 311 OF 2017 & IA NO. 335 OF 2016**  
**AND**  
**APPEAL NO. 114 OF 2015 & IA NO. 190 OF 2015**

**Dated: 14<sup>th</sup> May, 2018**

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member  
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

**In the matter of:**

**Taxus Infrastructure & Power Project Pvt. Ltd. ...Appellant(s)**

**Vs.**

**Gujarat Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Sachin Datta, Sr. Adv.  
Mr. Dinesh Sharma  
Ms. Ritika Jhurani  
Ms. Kritik Khanna

Counsel for the Respondent(s) : Ms. Suparna Srivastavafor R-1  
Mr. M.G. Ramachandran  
Ms. Ranjitha Ramachandran  
Ms. Anushree Bardhan for R-3

**APPEAL NO. 114 OF 2015 & IA NO. 190 OF 2015**

**...Appellant(s)**

**Gujarat Urja Vikas Nigam Ltd.**

**Vs.**

**Taxus Infrastructure & Power Projects Ltd. & ...Respondent(s)  
Ors.**

Counsel for the Appellant(s) : Mr. M.G. Ramachandran  
Ms. Ranjitha Ramachandran  
Ms. Anushree Bardhan

Counsel for the Respondent(s) : Ms. Suparna Srivasatava for GERC

Mr. Sachin Datta, Sr. Adv.

Mr. Dinesh Sharma

Ms. Ritika Jhurani

Ms. Kritik Khanna

## **ORDER**

We have heard learned counsel for the parties.

**Judgment is Reserved.** Learned counsel for the parties may file their respective written submissions on or before 21.05.2018 after serving copy on the other side.

**(Justice N. K. Patil)**  
**Judicial Member**

*ts/mk*

**(I.J. Kapoor)**  
**Technical Member**